

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 45

CP 76/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 26.10.2023

NAME OF THE PARTIES: CHANDRAKANT SANJEEVA SHETTY V/S
GAJALEE COASTAL FOODS PVT LTD

Section 241(1) of the Companies Act, 2013

ORDER

CP 76/MB/2022

- 1) Ms. Prachi Wazalwar, Ld. Counsel for the Petitioner is present. None present for the Respondents, when the matter is called out.
- 2) It is submitted by the Counsel for the Petitioner that the present matter is connected to the main Company Petition, which is listed before the Court Room No. 4 of this Tribunal; where, mediation process is going on amongst the Parties and thus, the Counsel prays for adjournment in the matter.

3) In that view of the matter, the present Case is adjourned *sine die*. However, liberty is granted to Parties to mention the matter after subsequent developments, if any takes place, in this Case.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)